
(2021) 01 SHI CK 0150
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 16 Of 2021

Ganshyam Lal & Others

APPELLANT

Vs

State Of H.P. & Another

RESPONDENT

Date of Decision : 08-01-2021

Acts Referred:

Citation : (2021) 01 SHI CK 0150

Hon'ble Judges : L. Narayana Swamy, CJ; Ravi Malimath, J

Bench : Division Bench

Advocate : Munish Datwalia, Ashok Sharma, Ranjan Sharma, Adarsh K. Sharma, Ritta Goswami

Final Decision : Disposed Of

Judgement

L. Narayana Swamy, CJ

1. The prayer made by the petitioners are for extension of relief granted in CWP(T) No.6801 of 2008 (Annexure P-3) in similar circumstances.

2. Mr. Adarsh K. Sharma, learned Additional Advocate General, submits that if that is so, liberty be given to the petitioners to approach the

respondents for consideration of their case in the light of Annexure P-3.

3. We have heard learned counsel for the parties and gone through the record. In the facts and circumstances, when the petitioners submit that their

case is squarely covered by Annexure P-3, it is for them to approach the respondents along with the judgment (Annexure P-3). Accordingly, the

petitioners are permitted to make a representation along with Annexure P-3 within a period of two weeks from today. On receipt of such

representation, the respondents are directed to consider the case of the petitioners as to whether their case is also covered as per Annexure P-3

within a period of three months thereafter.

4. With these observations, the writ petition stands disposed of alongwith pending application(s), if any.